

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) No. 120 of 2020

IN THE MATTER OF:

S. Subramanian **...Appellant**

Vs

The Registrar of Companies, Chennai **...Respondent**

Present:

**For Appellant: Mr. Arwindh Pandian and Mr. Yash Samput
Advocates**

For Respondents: Mr. P.S.Singh, Advocate

ORDER

(Through Virtual Mode)

14.09.2020 Learned Counsel for the Appellant states that Rejoinder has been filed. However, the same is not before us. Learned Counsel for Appellant refers copy of Sale Deed which is at page -83. However, the same has pages of some other documents in between and is defective. Appellant to file correct copies of documents filed.

The Appellant should file affidavit showing the date of incorporation of the Company and source of fund on the strength of which the concerned property was bought. Copies of the balance sheets, which were filed and if in the same the property as the property of the company is reflected. Balance sheets from the inception till now whichever were filed, correct copies of the same should also be filed. Similarly, the Appellant should state that, at the time when the Appellant entered into the scheme for striking off the Company, the property was still standing in the name of the Company. Proof of the same be filed.

List the Appeal For Admission (After Notice) on **28th September, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Mn